GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 4656 TO BE ANSWERED ON 23.03.2020

EMPLOYEES WORKING IN VARIOUS COMPANIES

4656. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of employees working in various companies in the country who are part of the Employees' Provident Fund (EPF), Statewise;
- (b) the initiatives taken by the Government to bring the companies not yet listed under the EPF scheme for the welfare of their employees; and
- (c) the list of companies which are employing more than 20 people but not contributing to the EPF as on date and the action taken by the Government against them?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

- (a): The State/UT-wise details of the contributory members for the wage month of January, 2020 for establishments (including companies) registered under Employees' Provident Fund Organisation (EPFO) are at Annexure.
- (b): Various initiatives are undertaken by the Employees' Provident Fund Organisation (EPFO) from time to time to increase ease of compliance for the employers so that more and more establishments

(including companies) can easily take coverage under EPFO and comply under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and the Schemes framed thereunder, to provide efficient and prompt delivery of services to the members and beneficiaries of EPFO. The details of the initiatives taken by EPFO to bring the companies under the Act are as follows:

- (i) The registration of establishments under EPF & MP Act, 1952, has been simplified and the registration is done online at Shram Suvidha Portal of Ministry of Labour & Employment without charging any fee at the time of registration.
- (ii) To facilitate Ease of Doing Business in case of companies, from 15.02.2020, the registration of new Public and Private Limited Companies and One Person Companies has been stopped on the Shram Suvidha Portal, and these companies may visit the website of Ministry of Corporate Affairs for registration under EPFO through Spice+ and AGILE-PRO e-forms, at the time of incorporation itself.
- (iii) Action, as per the provisions of the Act and the Schemes framed thereunder, is also taken by EPFO to ensure that all eligible establishments take coverage under the Act and comply with respect to all their eligible employees.
- (c): No such list of companies is maintained by EPFO. However, various actions as detailed above are taken to ensure coverage of all eligible establishments (including companies) and workers. Further, actions taken also include conducting awareness campaigns, seminars, workshops, grievance redressal forums like Nidhi Aapke Nikat, sending periodic reminders through SMS/Email/Letters.

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ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 4656 FOR 23.03.2020 BY SHRI RAJESHBHAI CHUDASAMA REGARDING 'EMPLOYEES WORKING IN VARIOUS COMPANIES'.

SI. No.	State/UT	Contributing Members
1	ANDAMAN AND NICOBAR ISLANDS	14423
2	ANDHRA PRADESH	1029186
3	ARUNACHAL PRADESH	4765
4	ASSAM	245126
5	BIHAR	434926
6	CHANDIGARH	385672
7	CHHATTISGARH	419291
8	DELHI	2686004
9	GOA	175671
10	GUJARAT	3012316
11	HARYANA	2296516
12	HIMACHAL PRADESH	302470
13	JAMMU AND KASHMIR	95656
14	JHARKHAND	461202
15	KARNATAKA	5419893
16	KERALA	1058088
17	LADAKH	325
18	MADHYA PRADESH	1013338
19	MAHARASHTRA	9061645
20	MANIPUR	12777
21	MEGHALAYA	31792
22	MIZORAM	3486
23	NAGALAND	6673
24	ODISHA	677070
25	PUNJAB	664087
26	RAJASTHAN	1091776
27	TAMIL NADU	4947527
28	TELANGANA	2698207
29	TRIPURA	30014
30	UTTAR PRADESH	2057434
31	UTTARAKHAND	507963
32	WEST BENGAL	2608415
Total		43453734
